

Uttar Pradesh Krishi Utpadan Mandi (Sanshodhan) Adhiniyam, 2006

2 of 2006

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An Act further to amend the Uttar Pradesh Krishi Utpadan Mandi Adhiniyam, 1964 It is hereby enacted in the Fifty-seventh Year of the Republic of India as follows:-- 1. Received the assent of the Governor on March 14, 2006 and published in the U.P. Gazette, Extra., Part 1, Section (Ka), dated 17th March, 2006, pp. 2-3

1. Short Title :-

This Act may be called the Uttar Pradesh Krishi Utpadan Mandi (Sanshodhan) Adhiniyam, 2006.

2. Amendment Of Section 17-A Of U.P. Act No. 25 Of 1964 :-

I n Section 17-A of the Uttar Pradesh Krishi Utpadan Mandi Adhiniyam, 1964, in sub-section (1) the following proviso shall be inserted at the end, namely:--

"Provided that the State Government may exempt, or reduce the rate of, market fee (excluding development cess) on a finished product of Agro Processing Unit which is a specified agricultural produce and the material used therein is not a specified agricultural produce.".